| 278 Written Answers to | [RAJYA SABHA] | | Unstarred Questions | |
|------------------------|---------------|--------|---------------------|--------|
| 1 | 2 | 3 | 4 | 5 |
| Mustard Oil (Packed) | 109.47 | 106.98 | 106.16 | 109.28 |
| Vanaspati (Packed) | 74.40 | 77.71 | 80.32 | 80.15 |
| Soya Oil (Packed) | 82.61 | 85.21 | 89.34 | 92.09 |
| Sunflower Oil (Packed) | 95.11 | 93.10 | 96.28 | 99.45 |
| Palm Oil (Packed) | 68.58 | 70,37 | 76.68 | 75.53 |
| Potato | 19.28 | 14.94 | 19.02 | 17.93 |
| Onion | 16.79 | 22.41 | 23.64 | 24.68 |
| Tomato | 26.01 | 32.32 | 21.82 | 31.02 |
| Sugar | 38.62 | 42.63 | 38.92 | 38.56 |
| Gur | 42.02 | 44.72 | 43.1! | 43.93 |
| Milk (₹/ltr.) | 39.96 | 41.58 | 42.31 | 43.57 |
| Tea Loose | 199.02 | 202.76 | 209.19 | 211.84 |
| Salt Pack (Iodised) | 14.98 | 15.11 | 15.22 | 15.37 |

Source: State Civil Supplies Deptt.

Power of Central Consumer Protection Authority

726. SHRI DEREK O'BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Central Consumer Protection Authority (CCPA) has been established;
 - (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether the CCPA is empowered to imprison manufacturers or service providers for false or misleading advertisements?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) No, Sir. For establishment of the Central Consumer Protection Authority (CCPA), draft rules on CCPA under the Consumer Protection Act, 2019 have been prepared and uploaded on the Department's website for stakeholders' consultation.

(c) No, Sir. As per Section 8-9 read with section 92 of the Consumer Protection Act, 2019, a manufacturer or service provider who causes a false or misleading advertisement can be imprisoned by a competent court on a complaint filed by the CCPA or any officer authorised by it in this behalf.

Starvation deaths

- 727. SHRI NARAIN DASS GUPTA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the number of starvation deaths that have been reported between 2017-2019,
 ever since Aadhaar became mandatory to avail subsidised foodgrains and cash transfer of food subsidy;
- (b) the number of the deceased who were denied ration due to unavailability of Aadhaar card or related software problem; and
 - (c) the steps taken by Government to address the fatal lapses?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) to (c) A few reports have of late appeared in the media citing non-linking of Aadhaar with Ration Cards as one of the reasons for the difficulties faced by the beneficiaries under NFSA in receiving their entitled quota of foodgrains. However, as informed by the concerned State Governments, the allegations made in the media reports of deaths between 2017-2019 due to starvation have not been substantiated.

Further, as per the provisions of the Notification issued under the Section-7 of the Aadhaar Act 2016, vide SO No. 371[E] dated 08/02/2017 (as amended from time to time) by the Department of Food & Public Distribution, Government of India, all the eligible ration card holders/beneficiaries entitled to receive subsidized foodgrains or Cash Transfer of Food Subsidy, under the National Food Security Act 2013 [NFSA], who do not possess an Aadhaar number or, are not yet enrolled for Aadhaar, but are desirous of availing the subsidized foodgrains or Cash Transfer of Food Subsidy, have been given time to enrol themselves for Aadhaar and subsequently ensure linking of Aadhaar/EID number with their ration card by 31/12/2019.

Furthermore, this Department *vide* letter dated 24/10/2017 has issued instructions to all States/UTs that no eligible beneficiary/household shall be deleted from the list